THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) (i) Rs. 3,00,96,823,00 were received from Cooperative Group Housing Societies during the last three years. Out of this Rs. 4,42,519 have been refunded as the societies were not interested in the allotment of land.

- (ii) Nil, as land was allotted by the Delhi Administration to these societies.
- (iii) Rs. 5.38 crores was received as earnest money during this period. This was later adjusted against the premium paid by the allottees.
- (b) The land belonged to Nazul Account II. Consequently the sale proceeds were transferred to the Delhi Administration, after deducting the development charges according to the procedure in vogue.
  - (c) Does not arise.
  - (d) No interest is paid on the deposits.

## Action against Dandakarnya Project Employees

1093. SHRI SHYAM LAL YADAV: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

- (a) whether it is a fact that some employees working in the Dandakarnya Project were recently charge-sheeted and show cause notices were served on them for termination of their services;
- (b) if so, what are the details in this regard;
- (c) whether it is also a fact that these officials were later let off with a warning only and no disciplinary action was taken against them; and
- (d) if so, what are the reasons therefor and whether the cases of such employes; are proposed to be reviewed?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KIK-KAR): (a) to (d) The information is being collected and will be laid on the Table of the Sabha in due course.

## Acquisition of plots in Pehladpuri Colony, Delhi

1094. SHRI SHYAM LAL YADAV: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

- (a) whether it is a fact that the Delhi Administration has acquired some plots bearing Khasra No. 124 in Pehladpuri Colony in the Khich:i-pur area in Shahadara zone, Delhi;
- (b) if so, what are the details of the plots which have been acquired and when they were acquired:
- (c) whether Government have paid any compensation to the owners of these plots;
- (d) if so, what is the amount of compensation paid to each plot owner;
- (e) if not, what are the reasons therefor and by when compensation is likely to be paid to them; and
- (f) what is the purpose for which these plots have been acquired and whether the plots have been utilized for that purpose?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) Yes, Sir. Khasra No. 124. measuring 7 Bighas and 4 Biswas, has been acquired through an award dated 14th March, 1977.

- (c) to (e) There is a dispute about the rightful owners. Payment of compensation will be made after the dispute as to who were the rightful owners is decided by the court.
- (f) The land has been aquired for the planned development of Delhi.